

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.1947 OF 2012

UNION OF INDIA & ORS.

APPELLANT(S)

VERSUS

BHAGWANT SINGH

RESPONDENT(S)

O R D E R

The instant matter is covered by the decision of this Court rendered in Dharamvir Singh vs. Union of India (2013) 7 SCC 316.

In view of the same, the appeal stands dismissed.

.....J.
[ARUN MISHRA]

.....J.
[SANJAY KISHAN KAUL]

NEW DELHI
JUNE 29, 2018

ITEM NO.108

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).1947/2012

UNION OF INDIA & ORS.

Appellant(s)

VERSUS

BHAGWANT SINGH

Respondent(s)

(FOR STAY APPLICATION ON IA 2/2012)

Date : 29-06-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
(Vacation Bench)

For Appellant(s)

Mr.Aman Lekhi, ASG
Ms.Niranjana Singh, Adv.
Mr.Shekhar Vyas, Adv.
Mr.B.V.Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed
order.

Pending applications, if any, stand disposed of.

(ASHOK RAJ SINGH)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER

(Signed Order is placed in the file)